

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not
filed.

~~Pabu~~ Bench
22/3

Rejoinder not
filed.

~~Pabu~~ Bench
22/4

Rejoinder not filed.

~~Pabu~~ Bench
23/5

Rejoinder not filed.

~~Pabu~~ Bench
1/7/02

Rejoinder not filed.

~~Pabu~~ Bench
19/7

Or. dt. 22.7.02

For admission
a hearing.

~~Pabu~~ Bench
24/8

For Admission
and hearing.

~~Pabu~~ Bench
24/8

25.3.2004

None appeared for the applicant
nor the applicant in person when
called. Earlier also the applicant
did not appear when the matter
was called. From this, it is clear
that the applicant is no longer
interested in pursuing the matter.
The O.A. is, therefore, dismissed
for default.

Sms A.K. Bose, learned senior
standing counsel is present and
heard.

Inform the parties.

Via-Chairman
Remedy (C)